

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

MISCELLANEOUS APPLICATION No. 2315 of 2024
IN

WRIT PETITION (C) NO. 335 OF 2024

VANSHIKA YADAV

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

O R D E R

1. The present miscellaneous application is listed for reporting the compliance of the Union of India in view of certain directions given by this Court while disposing of the Writ Petition (C) No. 335 of 2024 by judgment dated 02.08.2024. The relevant directions issued are as under:

"108. The Ministry of Education constituted the committee by a notification dated 22 June 2024. The notification stated that the report of the committee shall be submitted within two months from the date of the issue of the notification. This would be 22 August 2024. However, in view of the expanded remit of the committee in terms of this judgment, additional time may be required for a holistic report on various aspects related to the conduct of the NEET. Therefore, the report of the committee shall be submitted to the Ministry of Education by 30 September 2024. The Ministry of Education shall take a decision on the recommendations made by the committee within a period of one month from receiving the report. It shall prepare and begin to implement a plan of action on this basis. The Ministry of Education shall report compliance with these directions within two weeks of taking the decision on the implementation of the recommendations.

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...

112. List before an appropriate Bench to verify compliance with the directions issued in this judgment."

2. Following the directions, the Union of India has filed a compliance report dated 17.12.2024. The relevant portion of the compliance report is also extracted for ready reference:

"7. The High-Level Committee of Experts (hereinafter referred to as 'HLCE') in its report has recommended Reformation of National Common Entrance Testing including strengthening of NTA, institutional linkage with States, involvement of Test Indenting Agencies as Knowledge and Examination partner etc.

8. The HLCE has also laid out measures and recommended Standard Operating Procedures (SOPs) to prevent breaches in both Pen and Paper Test (PPT) and Computer Based Test (CBT) examinations. Guidelines for Question Paper Setting and Vetting as per defined protocols have also been recommended.

9. Further, besides other recommendations, the HLCE has called for detailed framework to be developed on Testing Centre Allocation Policy to prevent any unusual pattern of test centre allocation to students.

10. That in order to strengthen the National Testing Agency, 16 new posts have been created in NTA. Eight of these posts are at the level of Director and the other eight at the level of Joint Director. A copy of Department of Personnel & Training Office Memorandum dated 8th November, 2024 taking these posts on record for filling up under the Central Staffing Scheme is annexed and marked herewith as Annexure A-1.

11. That it is submitted that the Ministry of Education, Government of India has written to all States & UTs on 20.11.2024 for the support of State Machinery through State and District Level Committees for secure test administration apparatus to ensure smooth and fair conduct of NTA examinations. A copy of letter dated 20.11.2024 is annexed and marked herewith as Annexure A-2.

12. That the Ministry of Education has held meetings with State Governments on 20.9.2024, 4.10.2024 and 29.11.2024 for garnering the support

of the State Governments/UT Administrations in setting up secured Computer Based Test (CBT) centres in Government Institutions. A copy of letter dated 18.09.2024 and Office Memorandum to Director General, National Testing Agency dated 08.10.2024 are annexed as Annexure A-3 and Annexure A-4 respectively.

13. That it is submitted that thereafter the Union of India has also taken up matter of establishing centres with Centrally Funded Institutions (IITS, NITS, IIITs, other Centrally Funded Technical Institutions, Central Universities etc.) for augmenting the existing capacity in the country to conduct examinations in C.B.T. mode in secured manner. A copy of Letter dated 18.9.2024 is annexed and marked herewith as Annexure A-5.

14. That further, as recommended by the HLCE, the Ministry of Electronics and IT, Government of India has been requested to issue suitable instructions to their field formations (State Informatics Offices & District Informatics Offices) for undertaking activities towards sanitisation of CBT Centres before the start of the examinations. A copy of letter dated 20.11.2024 is annexed and marked herewith as Annexure A-6.

15. That the Ministry of Education, Government of India has shared the recommendations of HLCE with the Ministry of Health & Family Welfare for appropriate actions regarding the conduct of NEET(UG) Examination, Ministry of Health and Family Welfare being the Administrative Ministry of the subject matter. A copy of Letters dated 4.10.2024 and 29.11.2024 are annexed and marked herewith as Annexure A-7 & A-8.

16. That the HLCE also recommended constitution of a High-Powered Steering Committee to monitor the implementation of recommendations of HLCE on NTA. Consequently, High-Powered Steering Committee has been constituted by the Ministry on 14th November, 2024 consisting of the following members.

1	Dr. K. Radhakrishnan Former Chairman, ISRO and Chairman BoG, IIT Kanpur.	Chairman
2	Prof. Ramamurthy K Professor Emeritus, Department of Civil Engineering, IIT Madras.	Member
3	Prof. Aditya Mittal	Member

	<p>Professor, Kusuma School of Biological Sciences, &</p> <p>Former Dean Student Affairs, Indian Institute of Technology Delhi</p>	
4	<p>Shri Sunil Kumar Barnwal</p> <p>Additional Secretary, Ministry of Education, Govt. of India (ex-officio)</p>	Member Convenor

A copy of the Officer order dated 14.11.2024 for constituting the Steering Committee is annexed and marked herewith as Annexure A-9."

3. The compliance report dated 17.12.2024 is taken on record. In view of the specific statements that a High-Powered Steering Committee has been constituted by the Ministry to monitor the implementation of recommendations of the High-Level Committee of Experts, we are of the opinion that this miscellaneous application can be disposed of.

4. Accordingly, the miscellaneous application is disposed of in terms of the above.

.....J.
[PAMIDIGHANTAM SRI NARASIMHA]

.....J.
[JOYMALYA BAGCHI]

NEW DELHI;
APRIL 07, 2025

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Miscellaneous Application No. 2315/2024 in W.P.(C) No. 335/2024

[Arising out of impugned final judgment and order dated 02-08-2024
in W.P.(C) No. No. 335/2024 passed by the Supreme Court of India]

VANSHIKA YADAV

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

OFFICE REPORT FOR DIRECTION

Date : 07-04-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) : By Courts Motion, AOR

For Respondent(s) :Mr. Tushar Mehta, Solicitor General
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Mr. Akshay Girish Ringe, AOR

Ms. Misha Rohatgi, AOR
Mr. Nakul Mohta, Adv.
Mr. Arihant Singh, Adv.
Mr. Amulya Upadhyay, Adv.
Mr. Ayush Kashyap, Adv.

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Mr. Varun Varma, Adv.
Mr. Akhileshwar Jha, Adv.
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Mr. Sandeep Singh Dingra, Adv.
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Mr. Ashish Pandey, AOR
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Mr. Pushkar Dwivedi, Adv.

Ms. Meera Kaura, AOR
Mr. Tejas Patel, Adv.
Ms. Tanushree Bhalla, Adv.

Mr. Jugul Kishor Gupta, AOR
Mr. Raj Narayan Singh, Adv.
Ms. Babila K.k., Adv.

Mr. Sagar Pahune Patil, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. The miscellaneous Application is disposed of in terms of the Signed Order.
2. Pending application(s), if any, shall stand disposed of.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)

(Signed Order is placed on the file)